

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

CA 58 of 1992

Date of decision: 29-6-1993

1 K Gopakumar
2 National Postal Mazdoor Union
rep. by its Secretary S Ashoka Kumar : Applicants
M/s B Gopakumar : Advocate for applicants

Versus

1 Union of India rep. by
its Secretary, Ministry of
Communications, Deptt. of Posts,
New Delhi.
2 The Postmaster General
Kerala Circle
Thiruvananthapuram : Respondents
Mr Mathew J Nedumpara, ACGSC : Advocate for
respondents

CORAM

Hon'ble Mr N Dharmadan, Judicial Member

and

Hon'ble Mr R Rangarajan, Administrative Member

JUDGMENT

N DHARMADAN, J.M

First applicant claims that he has worked as an outsider on daily wages under Respondent-2 and he is a member of the second applicant, National Postal Mazdoor Union represented by its Secretary, S Ashoka Kumar [illegible].
Applicants have filed this application under Section 19 of the Administrative Tribunals Act of 1985 for the following reliefs:

that
"(1) Direct the 1st applicant and other identically situated persons working as outsiders in the Department of Posts be accommodated in regular vacancies by regularising their service as they are entitled to the protection of Chapter V-A of the Industrial Disputes Act, and they be considered for all Extra Departmental vacancies arising in the course of the taking steps for the regularisation of their service.

(2) Grant such other reliefs which are fit and necessary in the circumstances of the case."

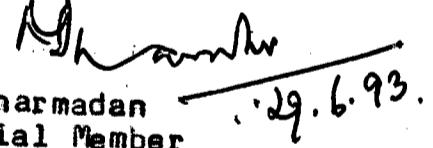
2 It is noticed that the first applicant has not furnished requisite details to substantiate his prior engagement as claimed for in the O.A. No documents have been produced to sustain the authority of Respondent-2 to file the O.A. representing all the members of the association.

3 In the reply statement filed by the respondents also indicated their inability to consider the claim of the first applicant due to lack of relevant details. According to them, the O.A. is devoid of any merits and only to be rejected.

4 Having heard the ^{lawyer} counsel for respondents and in view of what has been stated above, we are of the view that the O.A. ^{is} deserves ^{to} be rejected and we do so.

5 There will be no order as to costs.


R. Rangarajan
Administrative Member


N. Dharmadan
Judicial Member
29.6.93

29-6-93